

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 115**

**CP (IB) No. 288/Chd/Pb/2018**  
**(Admitted)**

**IN THE MATTER OF**  
**Silvertoan Papers Ltd.**

**...Petitioner-Operational Creditor**

**Versus**

**BBF Home Care Products Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, 33(1), IBC 2016**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the RP**

: Mr. Harsh Garg with Mr. Pulkit Goyal,  
Advocate.

**ORDER**

Heard the submissions made by the learned counsel for the RP. The learned counsel for the RP has submitted that the subject-matter is now pending before the Supreme Court and the Hon'ble Supreme Court of India has posted the matter to 16.10.2024, as under IBC we cannot give longer date of adjournment. The matter is now posted to first week of July. RP may apprise state of affairs on that day. List on 04.07.2024.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**